

[Print](#)**Defective Case Register from 2026-08-11 to 2026-08-11**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-ABLAPL/23572/2026	AJAYA KUMAR NANDA	2026-08-11	20-VERNACULAR CERTIFICATE NOT FURNISHED. Petitioner No.7 not signed in V.nama.
2	D-CRLMC/24125/2026	PRABIN DAS	2026-08-11	Name of Victim/ informant, address and relatives to be redacted from All annexures and kept sealed cover
3	D-CONTC/34608/2026	ADV.	2026-08-11	8-CAUSE TITLE NOT IN ORDER. OPP. PARTY NO.3 NAME NOT MENTION
4	D-ABLAPL/24004/2026	SUBHRANSU BHUSAN MOHANTY	2026-08-11	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
5	D-WP(C)/35944/2026	LAXMI SHARMA	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 14-NOT PROPERLY INDEXED. 20-VERNACULAR CERTIFICATE NOT FURNISHED. 1.Occupation not mentioned in Affidavit.2.Page 17 not neat.3.No of Paragraphs not mentioned in Declaration.
6	D-BLAPL/23888/2026	PRADEEP KUMAR MOHANTY	2026-08-11	i) As per Notification dtd.5-12-2025reference certificate not correctly furnished.ii) Page mark not correctly furnished after page no. 32 both in Index and book mark.iii) For further S.R. after filing of C. Copy of Rejection order.
7	D-ABLAPL/24003/2026	AKSHAYA KUMAR SAHOO	2026-08-11	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Annexure be kept in envelop.
8	D-CRLMP/23906/2026	PABITRA KUMAR NAYAK	2026-08-11	23-NOMENCLATURE NOT CORRECTLY FURNISHED . it may be register as CRLMC
9	D-CRLREV/23588/2026	KULDEEP MOHANTY	2026-08-11	Put up SR after filing the consolidation petition.
10	D-ABLAPL/23589/2026	SUCHIT KUMAR NAYAK	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also

				mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Name of the petitioner mentioned in Application not tally with the signature put in Affidavit and V.nama. 4.Name of Informant-cum-victim mentioned in para-14 at pg. 13 of Annexure-1 be redacted.
11	D-ABLAPL/23605/2026	BIKASH KARNA	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof.
12	D-WP(C)/35811/2026	SAMBEET PATTANAYAK	2026-08-11	Paragraph not mentioned in the affidavit and also I.A.
13	D-CMAPL/35939/2026	SATYANARAYAN MOHAPATRA	2026-08-11	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED. i) Synopsis and date chart not mention in Index. ii) District of op no.2 not mention in cause title.
14	D-WA/35779/2026	DEBASISH TRIPATHY, AGA	2026-08-11	Memorandum of appeal mention in page no. 2 be deleted.
15	D-CRLMC/23992/2026	SURESH KUMAR JENA	2026-08-11	1. Copy of Annexure-1 disclosing the name of Informant/Victim be kept in cover.2.As per impugned order under Annexure-2.name of the Lower court does not tally with Synopsis and petition
16	D-ABLAPL/23616/2026	SAMARENDRA MOHANTY	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
17	D-EXP/36736/2026	KISHORE KUMAR MISHRA	2026-08-11	1.c. copy of impugned order not filed. Put up for SR after filing of c. copy of impugned order
18	D-ABLAPL/23845/2026	ROHIT RANJAN RAY	2026-08-11	i) As per Notification dtd. 05-12-2025 reference certificate not correctly furnished.ii) Redacted copy of annexure-1 be filed and Unredacted copy of annexure-1 be filed. for further S.R.
19	D-WP(C)/35755/2026	KRUSHNA CHANDRA RATH	2026-08-11	1. Description of item in Ann.1 of Index not correct. 2. Ann. No. left blank in Para 4.
20	D-WP(C)/36295/2026	AMITAV TRIPATHY	2026-08-11	1.Page -16 not legible .2 Rs 50/- not paid on V.nama
21	D-BLAPL/23911/2026	NARESH MALLA	2026-08-11	i) page no. 33 not neat and Legible.ii) Paragraph sl. no. not correct after sl. no.6 of the petition and affidavit

22	D-WP(C)/35761/2026	SIDDHANT SARANGI	2026-08-11	1. Age of Pet. not mentioned in CT. 2. Para 10 and 11 appearing after para 15 and declaration be corrected accordingly. 3. Ann. No. in prayer not correct. 4. Ann.3 not attested. 5. Age and name of father of Pet. not mentioned in V.nama. 6. Paragraph declaration in IA incomplete.
23	D-WP(C)/35752/2026	ANAM CHARAN PANDA	2026-08-11	1. Ann. No. in para 14 not correct
24	D-CRLMC/23539/2026	USHARANI PATI	2026-08-11	1.No.of C.T.Case under Annexure-3 does not tally with para-1 of the petition and Special Case No. not mentioned in the Petition.3. Copy of Annexure-1 2 and 4 disclosing the name of Informant/Victim be kept in cover.
25	D-WP(C)/35713/2026	DIPTI RANJAN SWAIN	2026-08-11	1. Page no.30 not neat and legible.
26	D-ABLAPL/23590/2026	JAYANTA KUMAR PADHI	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
27	D-CMP/36041/2026	DWARIKA PRASAD MOHANTY	2026-08-11	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
28	D-RSA/33549/2026	MANOJ KUMAR MOHANTY (2)	2026-08-11	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1.D.C.Fee of Rs.38335/- to be Paid. 2.Put up for further S.R after Payment of D.C.Fee for computing the period of limitation.
29	D-RPFAM/36507/2026	MADHUSUDAN SETHI	2026-08-11	being aggrieved not furnished
30	D-BLAPL/23689/2026	BIJAY KUMAR BEHERA	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
31	D-ABLAPL/23594/2026	ANUGRAHA NARAYAN SAMANTRAY	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also

				mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Name and details of Informant-cum-victim mentioned in para-12 at pg. 12 of Annexure-1 be redacted.
32	D-BLAPL/23917/2026	JNYANANANDA PANDA	2026-08-11	i) Page no. 16 and 17 not legible.ii) Age of the petitioner not tally with rejection order
33	D-CMP/36985/2026	SOURAV SUMAN BHUYAN	2026-08-11	3-AUTHENTICATION FEE IS DEFICIENT.
34	D-ARBP/36386/2026	ANUPAM DASH	2026-08-11	1. Court Fee Rs. 500/ payable , not paid
35	D-ABLAPL/22977/2026	CHIRANJIB ROUT	2026-08-11	Occupation of the deponent not mentioned in affidavit
36	D-RSA/29272/2026	SURYASNATA MOHAPATRA	2026-08-11	1.Authentication fee due on the (a) Copy of Trial Court Judgement Rs 05/- Paid. (b) Appellate Court Judgement Rs 05/- Paid. Decree Rs 02/- Not Paid.
37	D-ABLAPL/23641/2026	DEBASIS MISHRA	2026-08-11	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
38	D-ARBP/36721/2026	AVIJIT PAL	2026-08-11	1. Court Fee Rs 500/ payable , not paid
39	D-ABLAPL/23382/2026	PRAVASH CHANDRA JENA	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
40	D-CONTC/35891/2026	ADV	2026-08-11	i(Date of order and wp(c) no. not furnished in prayer of the petition
41	D-WP(C)/35812/2026	SAMBEET PATTANAYAK	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. Paragraph not mentioned in the affidavit and also I.A
42	D-WA/36624/2026	MANOJ KUMAR MOHANTY	2026-08-11	i) Status of the parties not furnished. ii) District of R-1 not furnished. iii) Rs-50/-of Hologram in v. nama not filed.
43	D-ABLAPL/23643/2026	ASUTOSH TRIPATHY	2026-08-11	1.Page No.8 13 not legible. 2.Hologram of Rs.50/-not affixed in V.nama.

44	D-WP(C)/35865/2026	BANSHIDHAR SATAPATHY	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. Occupation not mentioned in the affidavit.
45	D-WP(C)/36514/2026	NAVNEET DADHICHI	2026-08-11	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.
46	D-WA/35971/2026	SAROJ KUMAR JEE,AGA	2026-08-11	i) Status of the parties not furnished. ii) Address of the R-1 not furnished in cause title.iii) Para no. 3 left blank in I.A. no. 2546/2026
47	D-WP(C)/36654/2026	BASUDEV MISHRA	2026-08-11	1. Para 7 appearing twice.
48	D-ABLAPL/23558/2026	JYOTIRMAYA SAHOO	2026-08-11	Vakalatnama Not Properly Stamped.
49	D-ABLAPL/23958/2026	BIDYADHAR MANSING	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Hologram of Rs.50 not affixed in V.nama.
50	D-CRLMC/22930/2026	KAUSHAL HUSSAIN	2026-08-11	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page no. 61 not neat.L.A.A. fee not paid.
51	D-WA/35912/2026	BIBHUTI BHUSAN MISHRA	2026-08-11	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 1. Court Fee Rs-12/- to be paid i) Complete address of R-1 not furnished. ii) Date of order wrongly mention in para no. 9 being aggrieved,prayer. iii) Undertaking for translated copy of odia not filed. iv) Name of the appellant signed in v. nama does not tally with appeal memo and I.As.
52	D-CONTC/36829/2026	ARIJEET MISHRA	2026-08-11	i) date of order not mentioned in prayer of the petition.
53	D-CONTC/34265/2026	ADV.	2026-08-11	Date of order and wp(c) no. not mentioned in prayer of the petition
54	D-ABLAPL/23564/2026	DR. SIMANCHALLA RANJIT	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also

				mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
55	D-BLAPL/23959/2026	BIDYDHAR MANSINGH	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. 3.Hologram of Rs.50/- not affixed in V.nama.
56	D-ABLAPL/23855/2026	ASHOK KUMAR SAHOO	2026-08-11	Name of the informant with address reflected in the annex.1 be kept in cover.
57	D-ABLAPL/23843/2026	SURYANARAYAN BISWAL	2026-08-11	29-NAME OF THE FILING ADVOCATE NOT IN CAPITAL LETTERS/ENROLMENT NUMBER NOT INDICATED WHEREVER SIGNATURE OF SUCH ADVOCATE APPEARING IN THE PETITION/APPEAL/APPLICATION i) As per Notification dtd. 05-12-2025 reference certificate not correctly furnished.
58	D-ABLAPL/23575/2026	SWARUP KUMAR PATNAIK	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
59	D-CRLMC/23963/2026	BIDYADHAR MANSING	2026-08-11	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
60	D-ABLAPL/23584/2026	SURYAKANTA DASMOHAPATRA	2026-08-11	1.Name and details of Informant-cum-victim mentioned in para-6(a) to (j) at pg. 12, para-12 at pg. 12 AND pg. 13-14 of Annexure-1 be redacted. 2.Redacted copy of the same be filed. 3.Non-redacted copy of FIR be kept in closed envelop
61	D-ABLAPL/23810/2026	AMLAN SHAKTI PAUL	2026-08-11	i) Page no. 16 and 17 not properly scanning.
62	D-ABLAPL/23865/2026	ANIRUDHA DAS	2026-08-11	1. p.s. no. in FIR not tally with synopsis and C.T.
63	D-WP(C)/35959/2026	ASHUTOSH KUARNR	2026-08-11	Page 19 not neat.
64	D-WP(C)/36094/2026	AKSHYANGSHU SEKHAR NANDY	2026-08-11	1. Date of declaration under Annexure-5 does not tally with Index and para-9 of the petition.
65	D-WP(C)/35177/2026	SANKET KANUNGO	2026-08-11	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED Fathers name not mentioned in the cause title

66	D-CRLMC/23902/2026	MAHESWAR MOHANTY	2026-08-11	1 Page no- 56 not legible .
67	D-WP(C)/36832/2026	MANOJ KUMAR MOHAPATRA	2026-08-11	1. Name of father of OP NO.6 and 7 not furnished. 2. Case year not mentioned in Reference certificate.
68	D-ABLAPL/23844/2026	JNYANANANDA PANDA	2026-08-11	i) As per Notification dtd. 05-12-2025 reference certificate not correctly furnished
69	D-WP(C)/35179/2026	SANKET KANUNGO	2026-08-11	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED Fathers name not mentioned in the cause title
70	D-CONTC/36896/2026	ADV.	2026-08-11	1. Postal receipt not filed 2.WP(C) No. under Annexure-1 not correctly furnished in the Prayer.
71	D-WP(C)/36558/2026	BIBHU PRASAD DAS	2026-08-11	Page 65 66 and 70 not neat.
72	D-WP(C)/37148/2026	PRAKASH CHANDRA DASH	2026-08-11	1. Paragraph no. not correctly furnished in the petition.
73	D-ABLAPL/23886/2026	SIVA SANKAR CHAINI	2026-08-11	1. Date of F.I.R under Annexure-1 does not tally with Index.
74	D-WP(C)/37070/2026	JAYDEEP PAL	2026-08-11	.Subject Code incorrectly Mentioned
75	D-WP(C)/35184/2026	SANKET KANUNGO	2026-08-11	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
76	D-ABLAPL/23853/2026	PRASANNA KUMAR MISHRA	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1. Age of the deponent not furnished in affidavit.2. Date not correctly furnished in Solemnly declaration para and Index.
77	D-WP(C)/35962/2026	DR. KEDAR NATH TRIPATHY	2026-08-11	Ground not filed
78	D-ABLAPL/23858/2026	RAKESH KUMAR SARANGI	2026-08-11	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 20-VERNACULAR CERTIFICATE NOT FURNISHED. . Paragraph no. not correctly furnished in the petition.2.Petitioner no.3 being a minor has executed his signature in V.nama.
79	D-CRLA/21801/2026	MANAS KUMAR CHAND	2026-08-11	Name of Informant/ victim/ Relatives / School address to be redacted from page -49 and 104 kept sealed cover the same.
80	D-WP(C)/35178/2026	SANKET KANUNGO	2026-08-11	Father name not mentioned in the cause title.
81	D-ABLAPL/23884/2026	KIRTAN DANG	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1. Paragraph no. not furnished in declaration.
82	D-BLAPL/23863/2026	MANAS KUMAR CHAND	2026-08-11	prayer not properly furnished.

83	D-ABLAPL/23895/2026	DIBYA PRAKASH MISHRA	2026-08-11	31-As per standing order the details of victim/informant shall not be mentioned in the petition. Put up for further S.R.
84	D-BLAPL/23882/2026	BIKASH KARNA	2026-08-11	Name of the informant with address reflected in the FIR vide annex.1 be kept in cover
85	D-BLAPL/23872/2026	SUSIL KUMAR PATTNAIK	2026-08-11	1. Name of the informant with address reflected in the FIR vide annex.1 and 3 be kept in cover
86	D-CRLMC/21917/2026	ARUN KUMAR BEHERA	2026-08-11	1.Copy of Annexures-1 to 5 disclosing the name of Informant/Victim be kept in cover.
87	D-BLAPL/23874/2026	NARESH CHANDRA JENA	2026-08-11	Name of the informant with address reflected in the in annex.1 be kept in cover.
88	D-BLAPL/23879/2026	BHABANI SHANKAR DASPARIDA	2026-08-11	1. Name of the informant with address reflected in the FIR vide annex.1 be kept in cover.2. page no.9 partially legible.
89	D-CRLREV/23219/2026	BIJAYA KUMAR PARIDA 2	2026-08-11	Name of Victim/ relatives/ address to be redacted from Annex-2 and kept sealed cover.
90	D-CRLMC/22983/2026	SK. ZAFARULLA	2026-08-11	1. Name of the Lower court not correctly furnished in the prayer of I.A.
91	D-WP(C)/34707/2026	SUBHAM AGRAWAL	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. 11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page 126 not neat.Serial no-4 affidavit in the I.A not correctly mentioned and also I.A.
92	D-CRLREV/22370/2026	SANTOSH KUMAR DWIVEDY	2026-08-11	1.Annex-2 not mentioned in petition.
93	D-CRLMP/22411/2026	PRASHANTA KUMAR DAS	2026-08-11	Put up SR after redacting the name of victim/ Informant/relatives/ Address from Entire petition and V. nama and sealed cover.
94	D-WA/35513/2026	DEBASISH TRIPATHY,A.G.A	2026-08-11	Op no. 2 in wp (c) not made party in appeal memo.
95	D-RVWPET/54680/2025	AMITABH NAIK	2026-08-11	i) Synopsis and date chart are not filed. ii) Complete address of op not furnished in cause title. iii) Reference certificate not furnished. iv) C. copy of order dated 18.12.2025 not page mark. v) Year of the wp (c) not correctly furnished para no. 1 16 in Rvwpet and both the I.As. vi) Put up for SR reg. calculation of limitation after disposal of I.A. no. 21/2026.
96	D-WA/35514/2026	DEBASISH TRIPATHY,A.G.A	2026-08-11	i) Status of the appellant and proforma respondent not furnished. ii) Op no. 2 in wp (c) not made party in appeal memo. iii) Para no. wrongly mention in grounds.
97	D-ABLAPL/23422/2026	BIJAY KUMAR BEHERA	2026-08-11	Page No.9 not legible.
98	D-ABLAPL/23445/2026	HEMANTA KUMAR MOHANTA	2026-08-11	Para-2 of Affidavit not proper as per C.title.

99	D-ABLAPL/24019/2026	PABITRA KUMAR NAYAK	2026-08-11	Page 9 partly not neat.
100	D-ABLAPL/23720/2026	DIBYA JYOTI SAHOO	2026-08-11	page no.13 partially legible.
101	D-ABLAPL/23729/2026	NIRANJAN PRASAD PATRA	2026-08-11	. Authorization for another petitioner not furnished
102	D-BLAPL/23893/2026	ASUTOSH TRIPATHY	2026-08-11	i) father of the petitioner wrongly mentioned as LATE in the cause title.ii) H.C.B.A.M.W.S. of Rs.50/- not paid.iii) Annexure-1 be kept in sealed cover and redacted copy of annexure-1 be filed.iv) For further S.R
103	D-BLAPL/23904/2026	RAJKISHORE SWAIN	2026-08-11	i) As per Notification dtd 05 12 2025 reference certificate not correctly furnished.ii) For further S.R. after filing of C.Copy of rejection order.
104	D-RSA/33822/2026	TUKUNA KUMAR MISHRA	2026-08-11	1. Authentication fee due on the (a) Copy of Trial Court Judgement Rs 05/- Paid. Decree Rs 02/- Not Paid. (b) Appellate Court Judgement Rs 02/- Not Paid. Decree Rs 05/- Not Paid. 2.Valuation AND C.Fee Payable not furnished.3.Not properly Indexed.4.Date of judgment of the L.A.Court be corrected in the Appeal Memo AND in the Index.
105	D-WP(C)/34948/2026	BHUBANESWAR DASH	2026-08-11	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Date not mentioned in the v.nama
106	D-WP(C)/34693/2026	SUBHAM AGRAWAL	2026-08-11	Serial no-4 not correctly mentioned affidavit in the I.A.
107	D-WP(C)/36485/2026	GAJENDRANATH ROUT	2026-08-11	1. Ann. No. left blank in Prayer. Resubmit for SR after compliance.
108	D-WP(C)/34695/2026	PRONROY MOHANTY	2026-08-11	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. Page 13 17 and 25 not neat and partial legible.
109	D-WP(C)/35023/2026	PADMANAV BHUTIA	2026-08-11	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED Index page marking not proper.Paragraph not mentioned in the affidavit.D.fee of Rs.50/- not paid in the v.nama.
110	D-WP(C)/34921/2026	SANTOSH KUMAR DASH	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. Paragraph not correctly mentioned in the affidavit.Page marking not proper.Serial no-4 and paragraph affidavit in the I.A not correctly mentioned
111	D-WP(C)/36975/2026	SUKANTA KUMAR DALAI	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. Both affidavit.
112	D-WP(C)/35295/2026	SIDHESWAR MALLIK	2026-08-11	Date of copy of appointment vide annex-1 not tally with Index.Date of Copy of Representation

				vide annex-6 not tally with Index.
113	D-CRLMP/23973/2026	DILLIP KUMAR RAY	2026-08-11	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. v nama not executed by advocate and petitioner put up for further SR
114	D-ABLAPL/23385/2026	SURYA PRATAP DEO	2026-08-11	Hologram of Rs.50/- not affixed in V.nama.
115	D-CONTC/35059/2026	AMARTYA MISHRA	2026-08-11	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED i) Reference certificate not furnished.ii) Occupation of the deponent not furnished in affidavit.iii) H.C.B.A.M.W.S. of Rs. 50/- not paid. iv) Page mark not furnished in Index and Book mark.For further S.R. after filing of cause title of wp(c) and RVWPET.
116	D-WP(C)/36963/2026	ANIMA KUMARI DEI	2026-08-11	1. Address of OP No.3 and 4 not proper. 2. Khata No. in Index and para 4 be corrected as 257/96. 3. OHCBA welfare Fund Rs.50 not paid.
117	D-ABLAPL/23378/2026	DEBASIS BISWAL	2026-08-11	20-VERNACULAR CERTIFICATE NOT FURNISHED.
118	D-RSA/33951/2026	ARPITA MOHAPATRA	2026-08-11	18-CERTIFIED COPY OF TRIAL/APPELLATE COURT ORDER NOT FILED 1.Authentication fee due on the Appellate Court Judgement Rs 02/- Not Paid. 2.Valuation and C.fee Payable not furnished.3.Being Aggrieved portion not mentioned in the Appeal Memo.Put up for further S.R after rectification for computing the period of limitation.
119	D-CONTC/34334/2026	PRAVAT KUMAR MUDULI	2026-08-11	For further S.R. after filing of cause title of wp(c).
120	D-EXP/20389/2026	KRISHNA CHANDRA SAHU	2026-08-11	1.C. copy of impugned order not filed.Put up for SR after filing of c. copy of impugned order.
121	D-WP(C)/36731/2026	PURNA CHANDRA MISHRA	2026-08-11	20-VERNACULAR CERTIFICATE NOT FURNISHED.
122	D-WP(C)/35955/2026	SAMBEET PATTANAYAK	2026-08-11	Annexure no mentioned in Prayer not correctly
123	D-WP(C)/35762/2026	KRUSHNA CHANDRA RATH	2026-08-11	1. Page marking of Ann.5 in Index not correct. 2. Working organization of Pet. not mentioned in CT and Affidavit. 3. Date of Ann.7 in Index not correct.
124	D-WP(C)/36940/2026	RITUPARNA CHATTERJEE	2026-08-11	1. Ann.4 not page marked in Index
125	D-WP(C)/35947/2026	MANOJ KUMAR BALASAMANTA	2026-08-11	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
126	D-CRLREV/23048/2026	AJAYA KUMAR NAYAK	2026-08-11	Period of Delay 205 days delay,Limitation petition not filed. 2. Provision of Law not

				correctly mentioned 3.Code not Indicated 4.Crlmc mentioned instead of CRLREV both affidavit
127	D-WP(C)/35942/2026	LAXMI SHARMA	2026-08-11	4-AFFIDAVIT/VERIFICATION NOT PROPER. 14-NOT PROPERLY INDEXED. 20-VERNACULAR CERTIFICATE NOT FURNISHED. 1.Occupation not mentioned in Affidavit.2.No of paragraphs not mentioned in Declaration.
128	D-ABLAPL/23623/2026	SRINIBASH SATAPATHY	2026-08-11	14-NOT PROPERLY INDEXED. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Paragraphs not properly mentioned in declaration of affidavit. 4.Page No.10 paginated twice.
129	D-ABLAPL/23599/2026	BYOMAKESH TRIPATHY	2026-08-11	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025,Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. 3.Occupation of deponent not mentioned in affidavit.